

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**Item No.20
IA Nos.1455/2022 and 265/2023
In
CP(IB) No.588/Chd/HP/2019
(Admitted)
Under Section 9 & 30(6), IBC 2016, Rule 11 NCLT Rules**

In the matter of:-

BMSS Steel Industries Pvt. Ltd.	...Petitioner-Operational Creditor
Vs.	
Forge India pvt. Ltd.	...Respondent-Corporate Debtor.

Present:

Mr. Harsh Garg with Mr. Pulkit Goyal and Mr. Prajawal Chauhan, Advocates for the petitioner-operational creditor.

Mr. Mohit Chawla, RP in Person.

Mr. Nahush Jain Advocate with Mr. Krishan Vrind Jain, CA, for Resolution Applicant.

IA No.265/2023.

This application is filed for early consideration of IA No.1455/2022. The same is taken up today. Therefore, this IA No.265/2023 is rendered infructuous and disposed of accordingly.

IA No.1455/2022

Learned counsel for the Resolution Professional is directed to file the updated checklist and he is also directed to make compliance if anything is still pending as per the updated checklist before the next date of hearing. List on 13.03.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 06, 2023
DS